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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 28th March, 2025***

+ CM(M) 578/2025, CM APPL. 18170/2025 & CM APPL. 18171/2025
AMRIT SUNIL CHOPRA

.....Petitioner

Through: Ms. Praiksha Sharma with Ms. Ritu Chaudhary, Advocates.

versus

NIYANTA AMRIT CHOPRA

.....Respondent

Through: Mr. Adab Singh Kapoor with Ms. Rashi Rampal, Ms. S Sarkar and Ms. Kavita Bhardwaj, Advocates.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner is embroiled in a matrimonial dispute with his wife i.e. respondent herein.
2. Admittedly, the custody of such child is, presently, with the mother who has already shifted to Delhi.
3. The challenge in the present petition with respect to order dated 19.03.2025 whereby the Court has directed the concerned School of Mumbai to issue a *Transfer Certificate* so that the child is admitted in a school in New Delhi.
4. Admittedly, the petitioner-father has already filed an application seeking recall of the same order dated 19.03.2025 and it is apprised that,



yesterday, even the arguments were heard with respect to such recalling application.

5. In view of the abovesaid peculiar fact, this Court would not interfere in the matter as it is not, even otherwise, appropriate to seek similar relief from two different forums.

6. Since the above said Court has already heard arguments, the present petition is disposed of without prejudice to the rights and contentions of the parties with liberty to invoke the jurisdiction again, if need so arises.

7. The present petition, along with all the pending applications, stands disposed of.

8. All the rights and contentions of the parties are reserved.

(MANOJ JAIN)
JUDGE

MARCH 28, 2025/sw/SS